

**Central Administrative Tribunal, Lucknow Bench,
Lucknow**

Original Application No. 532/2009

This the 23rd day of December, 2009

Hon'ble Ms. Sadhna Srivastava, Member-J
Hon'ble Dr. A.K. Mishra, Member-A

Jagroop, S/o Sri Ram Dularey, R/o Village Peyam Khera Majra Gaura Katherwa, Post Jaitipur, District Unnao.

.....Applicant

By Advocate: Sri Umajeet Gupta.

Versus

1. Union of India through the Secretary, Ministry of Railways Board, Government of India, New Delhi.
2. D.R.M., N.R., Hazratganj, Lucknow.
3. A.D.E.N. IIInd, N.R., Lucknow.
4. Divisional Engineering Circle (C) Ist, N.R., Lucknow.

.....Respondents

By Advocate: Sri S.P. Singh for Sri K.K. Shukla.

ORDER (Oral)

By Ms. Sadhna Srivastava, Member-J

Aggrieved by inaction on the part of the respondents whereby the applicant has been orally asked to handover the key of the vehicle to the respondents, he has filed a representation dated 9.12.2009 before the respondent no.3, which is still pending. Therefore, at this stage, the learned counsel for the applicant submits that the purpose of filing O.A. would be served if the O.A. is disposed of with a direction to the respondent no.3 to consider and decide the pending representation dated 9.12.2009 (Annexure-1) within a stipulated time. The prayer made by the applicant's counsel has not been opposed by the respondents' counsel.

2. Keeping in view the submissions made by the learned counsel for the parties, we dispose of this O.A. at

B

admission stage itself with a direction to the respondent no.3 to consider and decide the pending representation of the applicant dated 9.12.2009 by a reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of a copy of this order. No costs.



(Dr. A.K. Mishra)
Member-A



(Ms. Sadhna Srivastava)
Member-J

Girish/-